

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 16/81 SCHEDULED TO BE HELD ON 12.07.2011 BUT ACTUALLY HELD ON 05.08.2011.

The Meeting No. 16/81 of Norms Committee-II was held on 05.08.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Funda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:9/16/81-ALC2/2011	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00110/AM12/	RLA File :34/24/040/00285/AM11/	Lic.No/Date:3410029491 03.03.2011	Defer Date:13.09.2011
	Decision : NC observed that the application of the firm is being forwarded to DIPP. The case stands deferred and to be relisted on 13.09.2011			

2	Case No.:8/16/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Approved
	HQ File :01/81/050/00109/AM12/	RLA File :02/24/040/00231/AM11/	Lic.No/Date:0210156702 24.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- After taking clue from SION C-1890, Quantity of import item may be allowed as applied for i.e. 50.528 MT inclusive of a wastage of 5 %.			

R/A may take suitable consequential action accordingly.

3	Case No.: 4/16/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Approved
	HQ File :01/81/050/00105/AM12/	RLA File :07/24/040/00011/AM12/	Lic.No/Date:0710078668 19.04.2011	Defer Date:
	Decision : NC decided to ratify the norms of the above AA on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

4	Case No.: 11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:13.09.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 13.09.2011.			

5	Case No.: 30/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00132/AM12/	RLA File :03/94/040/00897/AM11/	Lic.No/Date:0310628169 27.04.2011	Defer Date:13.09.2011
	Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.			

6	Case No.: 25/16/81-ALC2/2011	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00127/AM12/	RLA File :07/24/040/00014/AM12/	Lic.No/Date:0710078832 28.04.2011	Defer Date:13.09.2011
	Decision : NC observed that the application of the firm is being forwarded to DIPP. The case stands deferred and to be relisted on 13.09.2011.			

7	Case No.: 7/16/81-ALC2/2011	Party Name:GARGI ENTERPRISES,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00108/AM12/	RLA File :07/24/040/00024/AM12/	Lic.No/Date:0710078928 02.05.2011	Defer Date:13.09.2011

Decision : NC observed that the application of the firm is being forwarded to C&PC. The case stands deferred and to be relisted on 13.09.2011.

8	Case No.: 12/16/81-ALC2/2011	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Approved
	HQ File :01/81/050/00113/AM12/	RLA File :07/24/040/00034/AM12/	Lic.No/Date:0710079003 05.05.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- - Words “Width 6 mm to 80 mm” may be suffixed with the description of Export product. - Words “Width 1000 mm or above ” may be suffixed with the description of import item. - Quantity of import item may be allowed as applied for i.e 100 MT inclusive of a wastage of 2 %. R/A may take suitable consequential action accordingly.			

9	Case No.: 3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date: 13.09.2011
Decision : NC decided to refer the case to DOT for comments. The case stands deferred and to be relisted on 13.09.2011.				

10	Case No.: 14/16/81-ALC2/2011	Party Name:MOLEX (INDIA) PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00115/AM12/	RLA File :07/24/040/00041/AM12/	Lic.No/Date:0710079104 10.05.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DIT. The case stands deferred and to be relisted on 13.09.2011				

11	Case No.: 22/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00124/AM12/	RLA File :03/95/040/00100/AM12/	Lic.No/Date:0310630344 10.05.2011	Defer Date:13.09.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 20.07.2011:- Size of conductors in cables alongwith quantities of cables in Kms.				

2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 13.09.2011.

12	Case No.:31/16/81-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Approved
	HQ File :01/81/050/00133/AM12/	RLA File :31/24/040/00018/AM12/	Lic.No/Date:3110048050 10.05.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. Net weight of 348 MT, may be specified with quantity of export product. 2. Quantity of import item may be allowed as 448.4 MT. inclusive of 28.8 % wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

13	Case No.:5/16/81-ALC2/2011	Party Name:WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Approved
	HQ File :01/81/050/00106/AM12/	RLA File :34/24/040/00017/AM12/	Lic.No/Date:3410030200 12.05.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. The following may be suffixed with the description of export product: “ OD 1067 mm x 10 mm WT – Qty 25000 mtrs.” 2. Total net weight of export product may be modified as 6548.6 MT 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6815.79 MT. inclusive of 5% wastage after taking clue from SION C-1289. 4. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 26914.39 Kgs. after taking clue from SION C-1289. 5. Quantity of import item at Sl.No. 3 viz. Zinc Phosphate may be allowed as 7596 Litres inclusive of 5 % wastage. 6. Quantity of import item at Sl.No. 4 viz. Coal tar Epoxy Paint may be allowed as 38984 Litres inclusive of 5 % wastage.			

7. Quantities of import items at Sl.No. 5 may be allowed within 6% of fob value of exports after taking clue from SION C-1289.
R/A may take suitable consequential action accordingly.

14	Case No.:6/16/81-ALC2/2011	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM12/	RLA File :02/24/040/00018/AM12/	Lic.No/Date:0210158879 16.05.2011	Defer Date: 13.09.2011
Decision : NC decided to send a copy of application to DIPP for comments. The case stands deferred and to be re-listed on 13.09.2011.				

15	Case No.:35/16/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM12/	RLA File :13/24/040/00005/AM12/	Lic.No/Date:1310035411 18.05.2011	Defer Date: 13.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.				

16	Case No.:16/16/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00117/AM12/	RLA File :02/24/040/00022/AM12/	Lic.No/Date:0210159334 20.05.2011	Defer Date: 13.09.2011
Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information:- 1. Information in r/o Sl No. 3,4,5 & 11 of SDF. The case stands deferred and to be relisted on 13.09.2011.				

17	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.				

18	Case No.:20/16/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Approved
----	-----------------------------	---	--	-----------------

HQ File :01/81/050/00122/AM12/	RLA File :03/95/040/00141/AM12/	Lic.No/Date:0310633144 27.05.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as under: 1. Quantity of import is allowed 2020 Kg. with 1% wastage. R/A may take suitable consequential action accordingly			

19	Case No.: 21/16/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Approved
	HQ File :01/81/050/00123/AM12/	RLA File :03/95/040/00152/AM12/	Lic.No/Date:0310633154 27.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under: 1. Quantity of import is allowed 2292 Kg with 1% wastage. R/A may take suitable consequential action accordingly.			

20	Case No.: 10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date: 13.09.2011
	Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.			

21	Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date: 13.09.2011
	Decision : NC decided to refer the case to DIT for comments. The case stands deferred and to be relisted on 13.09.2011.			

22	Case No.: 15/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00116/AM12/	RLA File :05/23/040/00071/AM12/	Lic.No/Date:0510292017 30.05.2011	Defer Date: 13.09.2011

Decision : NC observed that the application of the firm is being forwarded to MOS. The case stands deferred and to be relisted on 13.09.2011

23	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.				

24	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.				

25	Case No.:2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.				

26	Case No.:26/16/81-ALC2/2011	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM12/	RLA File :34/24/040/00021/AM12/	Lic.No/Date:3410030539 09.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DIPP. The case stands deferred and to be relisted on 13.09.2011.				

27	Case No.:24/16/81-ALC2/2011	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00126/AM12/	RLA File :07/24/040/00076/AM12/	Lic.No/Date:0710079753 13.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.				

28	Case No.: 33/16/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00135/AM12/	RLA File :03/95/040/00052/AM12/	Lic.No/Date:0310635760 13.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DIT. The case stands deferred and to be relisted on 13.09.2011.				

29	Case No.: 28/16/81-ALC2/2011	Party Name:GOVIK ELECTRICALS PVT. LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00130/AM12/	RLA File :03/94/040/00201/AM12/	Lic.No/Date:0310635926 14.06.2011	Defer Date: 13.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to DHI after receipt of application. The case stands deferred and to be relisted on 13.09.2011.				

30	Case No.: 23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to DHI. The case stands deferred and to be relisted on 13.09.2011.				

31	Case No.: 29/16/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00131/AM12/	RLA File :03/95/040/00175/AM12/	Lic.No/Date:0310636282 15.06.2011	Defer Date: 30.08.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(47)/2011-ME dated 22.07.2011:- 1. Chemical composition of each export product indicating the contents of Brass scrap/copper scrap/Tin ingots and other inputs there in. 2. Process of manufacturing with process flow chart and wastage justification. 3. Justification for import of Brass scrap, in place of copper scrap and recovery/ control of % of zinc from this. 4. Wastage justification. The case stands deferred and to be relisted on 30.08.2011.				

32	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date: 13.09.2011
Decision : NC observed that the application of the firm is being forwarded to MSME. The case stands deferred and to be relisted on 13.09.2011.				

33	Case No.:17/16/81-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Approved
	HQ File :01/81/050/00118/AM12/	RLA File :31/83/040/00052/AM12/	Lic.No/Date:3110048866 24.06.2011	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1.Net weight of 348 MT, may be specified with quantity of export product. 2. Quantity of import item may be allowed as 448.4 MT. inclusive of 28.8 % wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.				

34	Case No.:18/16/81-ALC2/2011	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM12/	RLA File :05/23/040/00131/AM12/	Lic.No/Date:0510295203 30.06.2011	Defer Date: 13.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.				

35	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date: 13.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.				

36	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/81-ALC2/2011 12.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.			

PART – AR – FRESH

Sl. No 49

CASE NO. AR- 15	M/s. Bharat Heavy Electricals Ltd.,
Meeting No. 16/81	F.No.01/81/050/0443/AM10/DES-II
Dated:12.07.2011	Advance Licence No. 0510257259 dated 01.02.2010
	RLA's F.No.05/23/40/00171/AM10

Decision :NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 30.08.2011.

SI No. 50

CASE NO. AR- 16	M/s Paramounts Cables Ltd.
Meeting No. 16/81	F.No.01/81/162/0205/AM01/DES-II
Dated:12.07.2011	Advance Licence No. 0510037861 dated 06.06.2001

Decision :NC decided to reject the request of firm as 99% copper is not an input for Copper cables and as electrolytic grade copper of 99.99% ‘purity’ is used as input in cables.

R/A may take suitable consequential action accordingly.

SI No. 51

CASE NO. AR- 17	M/s. Alcomex Springs Pvt. Ltd.,
Meeting No. 16/81	F.No.01/81/162/0095/AM12/DES-II
Dated:12.07.2011	Advance Licence No. 3110037943 dated 31.03.2009
	RLA's F.No.31/24/040/347/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:-

1. Word “relevant” may be prefixed with the descriptions of import items from Sl. Nos. 1 & 2.
2. Quantities of import items from S.No. 1 & 2 may be allowed as 22388 Kgs., & 37373 Kgs. respectively inclusive of 4% wastage.
3. Quantities of import items at S.No. 3 & 4 put together may be allowed within 2% of FOB value of exports.

R/A may take suitable consequential action accordingly.

Sl No. 52

CASE NO. AR- 18	M/s. Cords cable Industries. Ltd.,
Meeting No. 16/81	F.No.01/81/50/0043/AM10/DES-II
Dated:12.07.2011	Advance Licence No. 0510241686 dated 19.05.2009
	RLA's F.No.05/24/040/069/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:-

1. Quantity of import item at S.No.1 i.e. Thermothal KPX may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 1 to 3.

R/A may take suitable consequential action accordingly.

Sl No. 53

CASE NO. AR- 19	M/s. SPX India Pvt. Ltd., (Varun Flair Filtration Ltd.)
Meeting No. 16/81	F.No.01/81/162/0084/AM05/DES-II
Dated:12.07.2011	Advance Licence No. 0510122637 dated 02.04.2004
	RLA's F.No.05/88/040/001/AM05

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:-

1. Quantity of import item at Sl. No. 2 as per Amendment Sheet No. 1 dated 13.05.2004 i.e. "Grade AFS3-B2(Pink Media) 85 % ASHRAE Grade" may be allowed as 1.02 Sq.ft./Sq. ft. content in the export product.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No. 20

CASE NO. C-01	M/s. Honeywell Electrical Devices and Systems India Ltd
Meeting No. 16/81	F.No.01/81/162/007/AM12/DES-II
Dated:12.07.2011	Fixation of wastage norms in r/o 100% EOU unit

Decision :NC decided to forward the application to MSME for comments as MSME had initially also given inspection report to MEPZ in this case. The case stands deferred and to be relisted on 30.08.2011.

SI No. 21

CASE NO. C-02	M/s. Wago Control (India) Ltd
Meeting No. 16/81	F.No.01/81/162/712/AM12/DES-II
Dated:12.07.2011	Clarification regarding description of export product under SI No. 61 of SION C-1426

Decision :The Committee noted that the in SION C 1426 correct description of the export item is "GDS clamp 2 Pole Grey". Action for amending description in SION book as per Public Notice No. 23 dated 9th July, 1999 may be taken on file.

R/A may take suitable consequential action accordingly.

SI No. 22

CASE NO. C-03	M/s. OCTL
Meeting No. 16/81	F.No.01/81/162/203/AM12/DES-II
Dated:12.07.2011	Modification of SION C-1313

Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 30.08.2011.
